

1	2	3
8.	Gujarat	5.25
9.	Haryana	2.24
10.	Himachal Pradesh	0.92
11.	Jammu & Kashmir	8.19
12.	Karnataka	4.57
13.	Kerala	0.15
14.	Madhya Pradesh	1.61
15.	Maharashtra	5.14
16.	Manipur	4.25
17.	Meghalaya	1.10
18.	Mizoram	0.08
19.	Nagaland	1.38
20.	Orissa	1.19
21.	Punjab	0.97
22.	Pondicherry	0.02
23.	Rajasthan	5.73
24.	Sikkim	0.15
25.	Tamil Nadu	1.39
26.	Tripura	2.78
27.	Uttar Pradesh	15.57
28.	West Bengal	6.20
Total		76.50

Violation of Rules by Banks

3491. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether it is mandatory for the private and public sector banks to maintain certain amount of Cash Reserve Ratio (CRR) and Statutory Liquidity Ratio (SLR) with the Reserve Bank of India;

(b) if so, the details of the banks which have violated these mandatory clauses during the last three years, year-wise and bank-wise; and

(c) the action taken by RBI against such banks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) and (c) The details of defaults in maintenance of Cash Reserve Ratio (CRR) by scheduled commercial banks, bank group-wise and recovery of penal interest from them during the period April 1995 to March 1998, as furnished by Reserve Bank of India (RBI) are given below :

Type of the banks	No. of banks defaulted during			Action taken by RBI
	1995-96	1996-97	1997-98	
Public Sector Banks	-	-	-	-
Private Sector Banks	-	2	2	Penal interest for the period of default in terms of RBI Act, 1934 has been recovered/being recovered.
Foreign Banks	2	5	1	

Details of defaults in the maintenance of Statutory Liquidity Ratio (SLR) and recovery of penal interest during the period April 1995 to March 1998 are as given below :

Public Sector Banks	-	-	-	-
Private Sector Banks	4	-	1	Penal interest for the period of defaults in terms of Banking Regulation Act, 1949 has been recovered.
Foreign Banks	5	5	4	

[Translation]

FDI in Infrastructure Sector

3492. SHRI BIKRAM KESHARI DEO :
SHRI RAMPAL SINGH :
SHRI ANAND RATNA MAURYA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to evolve any Transparent Policy for inviting Foreign Direct Investment (FDI) in infrastructure sector;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (c) A comprehensive set of guidelines for the consideration of FDI proposals by the FIPB is already in place, which provides for a time-bound, transparent and non-discriminatory mechanism for their disposal. The present guidelines provide for a liberalized regime for

foreign investment in the infrastructure sector. FDI policy relating to infrastructure sector inter alia provides for FDI up to 100% in power projects (generation, transmission and distribution) under the automatic approval route subject to a foreign equity cap of Rs. 1500 crore; in basic and value added telecom services, FDI is limited to 49% subject to grant of licence by the Deptt. of Telecommunications (no limit on foreign equity in the manufacturing sector); foreign equity up to 100% allowed for ports on build, operate and transfer basis; and FDI upto 49% in petroleum refining, up to 51% in petroleum product pipeline sector and up to 74% in infrastructure related to marketing of petroleum products.

[English]

Bee Keeping by KVIC

3493. SHRI RAMCHANDRA BAINDA :
SHRI PRABHU DAYAL KATHERIA :

Will the Minister of INDUSTRY be pleased to state :

(a) the amount spent on bee keeping by the Khadi and Village Industries Commission and other such agencies during the years 1996 and 1997;

(b) whether any survey has been carried out on the protection of bee keeping industry in the country; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) The disbursements made by the Khadi and Village Industries Commission on bee keeping activities during 1996 and 1997 are given below :

(Rs. in lakhs)			
Year	Grant	Loan	Total
1996-97	40.02	47.20	87.22
1997-98	6.66	4.26	10.92

(b) Yes, Sir.

(c) Surveys have been undertaken by Central Bee Research and Training Institute, Pune in Kerala, Tamil Nadu and Maharashtra to identify Bee diseases and to combat them. Studies were also undertaken in Kerala and Tamil Nadu to ascertain the adaptability of 'Apis Mellifera' Bee Colonies which are not natives of India.

Development of Tourism in Karnataka

3494. SHRI K.H. MUNIYAPPA : Will the Minister of TOURISM be pleased to state.

(a) whether the Union Government have received any proposal from the Government of Karnataka regarding financial assistance for the development of Mulabagilli and Chikkaturupati as tourist spots in the State to attract tourists; and

(b) if so, the details thereof and the action taken by the Government thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) No proposal has been received from the State Government regarding financial assistance for the development of Mulabagilli and Chikkaturupati as tourist spots.

(b) Does not arise.

Growth of Export to EU

3495. SHRI P.C. THOMAS : Will the Minister of COMMERCE be pleased to state :

(a) whether the Ministry is aiming for a 20% growth in exports to the nations of European Union;

(b) if so, the details thereof;

(c) whether the Government propose to hold talks with these countries at ministerial and official levels including commerce representatives attached with Indian diplomatic missions; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) to (d) Yes, Sir. Government is aiming for a 20% growth in exports.

Government regularly holds bilateral interaction both at ministerial and at official levels. A meeting of the Commercial representatives attached with select Indian diplomatic Missions in Europe was held in May 1998 in London and it was identified that the 20% export growth was within the realms of possibility, given the inherent strengths of Indian products in certain established areas and the potential that exists in non-traditional areas.

A suitable promotional campaign with special emphasis on thrust commodities is being undertaken with the active involvement of the Indian commercial representatives located in European Union countries and Indian exporters Joint Commission meeting and working consultation at bilateral level are also proposed to pursue greater market access in these countries.

Decline in Export of Hosiery Products

3496. SHRI C. KUPPUSAMI : Will the Minister of TEXTILES be pleased to state :

(a) the target fixed and the achievements made in the export of hosiery products during the last three years, year-wise;